

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

II. (i) Ninth Annual Report and Accounts of the Electronics Corporation of India Limited, Hyderabad, for the year

1975-76 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

III. (i) Ninth Annual Report and Accounts of the Uranium Corporation of India Limited, Jaduguda, for the year 1975-76 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

IV. (i) Twenty-sixth Annual Report and Accounts of the India Rare Earths Limited, Bombay, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-H3/77 for (i) and (ii)]

**Report (1975-76) and Accounts of the Poompuhar Shipping Corporation Limited, Madras and related papers**

SHRI MORARJI R. DESAI: Sir, I also beg lay on the Table a copy each in (English and Hindi) of the following papers:

(i) Second Annual Report and Accounts of the Poompuhar Shipping Corporation

Limited, Madras, for the year ended the 31st March, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with subclause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-167/77 for (i) and (ii)]

**Notifications under All India Services Act, 1951**

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers:

I. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:

(i) Notification G.S.R. No. 93(E), dated the 26th February, 1977, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1977. [Placed in Library See No. LT-230/77]

(ii) Notification G.S.R. No. 243, dated the 26th February, 1977, publishing the Indian Forest Service (Pay) Amendment Rules, 1977.

(iii) Notification G.S.R. No. 97(E), dated the 28th February, 1977, publishing the Indian Police Service (Pay) Third Amendment Rules, 1977.

(iv) Notification G.S.R. No. 98(E), dated the 28th February, 1977 publishing the Indian Police Service (Pay) Second Amendment Rules, 1977.